

- i) They will give a more comprehensive picture of both income and expenditure;
- ii) They will ensure uniformity in the classification of various items of assets and liabilities as well as income and expenditure, and
- iii) They will include statements on accounting policies to facilitate easy understanding.

In response to the notification certain suggestions have been received from interested quarters including the Institute of Chartered Accountants of India. The new formats are proposed to be made effective from the current accounting year ending 31st March, 1992.

[*Translation*]

Allocation of Funds to Handloom Sector In Bihar

211. SHRI RAM SARAN YADAV: Will the Minister of TEXTILES be pleased to state:

The allocation made by the union Government for the development of handloom sector in Bihar during the year 1990-91 and 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): Allocation of funds to the handloom sector is made scheme-wise and not state-wise on the basis of proposals/schemes received from the State Governments. During 1990-91, a sum of Rs. 542.45 lakhs was released to the State of Bihar. During 1991-92, Government have so far released a sum of Rs. 158.18 lakhs to the state of Bihar.

[*English*]

Sinking of Patrol Ship 'INS Andaman'

212. SHRI SANAT KUMAR MANDAL: Will the Minister of DEFENCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "INS Andaman disaster, who is to blame" appearing in "The Indian Express" dated October 13, 1991;

(b) if so, the outcome of the enquiry ordered into the sinking of the patrol ship "INS Andaman" on August 21, 1990;

(c) whether the overall responsibility has been fixed for the tragedy; and

(d) the preventive measures proposed to be taken for future recurrence?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) to (d). On the basis of the findings/recommendations of the Board of Inquiry, orders have been issued by the Government to institute Court Martial proceeding/disciplinary action against the Officers/Sailors prima facie found culpable in the events leading to the sinking of the ship. Orders have also been issued to review the adequacy/functioning of the existing arrangements for the repair/maintenance of ships in the Indian Navy, with special reference to the logistic support/repair infrastructure and the quality assurance/certification procedures. The need for enhancing/upgrading the training of the crews of Naval ships, in damage control and life saving measures and reviewing their professional knowledge and competence has also been emphasised.

Funds for Widening and Strengthening of Nizamuddin Road Bridge

213. SHRI M.V.CHANDRASEKHARA MURTHY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have sanctioned funds for strengthening and widening the Nizamuddin road bridge in East Delhi;

(b) if so, the time by which the work is likely to be started;

(c) whether there is a proposal totally ban the movement of trucks in view of the deteriorating condition of the bridge and very heavy traffic; and

(d) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir. The government have sanctioned funds for strengthening of the bridge.

(b) The work is likely to start by the end of December, 1991.

(c) and (d). No, Sir. The condition of the bridge is safe for normal vehicular traffic. However, certain load and speed restrictions on the bridge have been enforced in view of the increased traffic.

Widening of Delhi-Noida Link road of Nizamuddin Bridge

214. SHRI V. SREENIVASA PRASAD: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether sanction has been accorded for widening of the Delhi-Noida link road of Nizamuddin bridge;

(b) if so, the time by which the work is likely to start;

(c) whether the Government have received any representation for improvement of the road junction of Samachar Bridge; and

(d) if so, the steps taken by the Delhi Administration in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) and (b). Constitutionally this Ministry is responsible for development and maintenance of National Highways only. All other roads/bridges are essentially the responsibility of the State Govts/Union Territories concerned. The project in question is being executed by Delhi Administration. According to the information received from them, estimate for the work has been considered in the Standing Finance Committee, but formal sanction is still awaited. In view of this a firm date about start cannot be given at present.

(c) and (d). Yes, Sir. The bridge and approach to the bridge have been constructed by Delhi Development Authority. However, on receipt, of this representation, Delhi Administration have provided a gap in the central verge of NOIDA Link road to provide facility to users of this bridge.

Maintenance and Repair of ITO, Nizamuddin and Wazirabad Bridges

215. SHRI JEEWAN SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether ITO, Nizamuddin and Wazirabad bridges are fast wearing out needing immediate repairs and the proposals for new bridges are nowhere to materialise fast enough; and

(b) if so, the reasons for not repairing the old bridges in time and the delay in the construction of more bridges over Yamuna to ensure free flow of traffic to trans-Yamuna colonies where one third of the population of Delhi resides?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Constitutionally this Ministry is responsible for development and maintenance of National Highways only. All "Other Roads" are essentially the respon-